

Notification G.S.R. No. 1159, dated the 19th July, 1966, publishing the Jayanti Shipping Company (Board of Control) Rules, 1966, under sub-section (2) of section 19 of the Jayanti Shipping Company (Taking over of Management) Ordinance, 1966. [Placed in Library. See No. LT-6706/66.]

REVIEW (JULY, 1966) OF THE SCARCITY SITUATION

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI P. GOVINDA MENON): Sir, I beg to lay on the Table a copy of the Review (July, 1966) of the scarcity situation and measures taken to meet it. [Placed in Library. See No. LT-6703/66.]

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955.

SHRI P. GOVINDA MENON : Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Food, Agriculture, Community Development and Corporation (Department of Food), under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (i) Notification G.S.R. No. 1178, dated the 21st July, 1966, publishing the Madhya Pradesh Rice Procurement (Levy) Amendment Order, 1966.
- (ii) Notification G.S.R. No. 1189, dated the 28th July, 1966, publishing the Delhi Rationed Articles (Movement Control) Amendment Order, 1966. [Placed in Library. See No. LT-6704/66 for (i) and (ii).]

ANNUAL REPORT (1964-65) AND ACCOUNTS OF THE INDIAN CENTRAL ARECANUT COMMITTEE AND AUDIT REPORT THEREON

SHRI S. D. MISRA : Sir, I beg to lay on the Table a copy of the Sixteenth Annual Report and Accounts of the Indian Central Arecanut Committee for the year 1964-65, together with the Audit Report on the

Accounts. [Placed in Library. See No. LT-6599/66.]

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955.

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications of the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Food) :—

- (i) Notification G.S.R. No. 1056/Ess. Com./Sugar, dated the 28th June, 1966, publishing an amendment to Government Notification G.S.R. No. 915/Ess. Com./Sugar, dated the 10th June, 1966. [Placed in Library. See No. LT-6709/66.]
- (ii) Notification G.S.R. No. 1126/Ess. Com./Sugarcane, dated the 16th July, 1966, publishing the Sugarcane (Control) Order, 1966. [Placed in Library. See No. LT-6602/66.]

ENQUIRIES RE CALLING ATTENTION NOTICES

SHRI NIREN GHOSH (West Bengal) : Sir, we gave notice of certain calling attention notices. Particularly I want the Government to make a statement on the large-scale arrests in Bihar under the Preventive Detention Act when there was absolutely no cause for it.

MR. CHAIRMAN : In the notice you said it was about Durgapur.

SHRI NIREN GHOSH : That also. It is a separate thing.

MR. CHAIRMAN : That is the one you discussed with me. You said you would raise the point about the Durgapur notice.

SHRI NIREN GHOSH : Durgapur also. As far as the question of Durgapur is concerned, I know that the Union there was agitating for the redress of their grievances

[Shri Niren Ghosh]

for a fairly long time. They served notice also. The damage to the Coke Oven batteries, according to the workers, has been caused by the bungling at the highest level of the management. The workers repeatedly pointed this out to the management. The Durgapur Steel Project has been severely damaged as a result of the bungling on the part of the management. Moreover, as a result of all those things and because the workers pointed out the defects of the management in respect of production and also in respect of their grievances, the management has systematically refused to meet the demands or to arrive at a settlement. So when the workers went in a mass deputation to the management they refused to see them. Then they took out a peaceful demonstration. The firing and lathi charge was wantonly resorted to without any provocation, without any cause whatsoever only because they stopped certain buses. Two workers have been killed already. Total stoppage of work has occurred in the Durgapur Plant. So, I would like the Minister to make a statement as to how they remove the grievances of the workers.

MR. CHAIRMAN : You said you want a statement.

SHRI CHITTA BASU (West Bengal) : I also gave a notice calling the attention of the Minister of State towards the very serious tension in the Durgapur steel town in West Bengal. You know, Sir, on the 5th of August several thousand steel workers of Durgapur went in a mass deputation to the General Manager of the Steel Plant. They were very peaceful. They wanted to meet the General Manager but the General Manager refused to meet the demonstrators and he called in the police. The police severely lathi-charged the squatting workers resulting in the death of one person due to lathi blows. They opened fire upon the workers resulting in the death of more than two workers. Therefore, there is a serious situation prevailing over there. May I know, Sir, of the Minister whether he is willing to appoint a high-power committee to go into the matter.

MR. CHAIRMAN : But this is not the time.

SHRI CHITTA BASU : I want a statement from the Minister regarding the situa-

tion prevailing in Durgapur arising out of the refusal of the General Manager to meet the workers for the redress of their grievances which are long-standing.

MR. CHAIRMAN : I hope the Minister would be here to give a statement. But he is involved in some other thing in the other House. I hope he will make the statement at 2-30 P.M. today.

श्री राजनारायण (उत्तर प्रदेश) : श्रीमान, एक ध्यानाकर्षण का प्रश्न मैंने भी प्रस्तुत किया है।

श्री सभापति : मगर आपने मुझ से बात नहीं की।

श्री राजनारायण : अगर आप आज्ञा दें तो कहूँ।

श्री सभापति : मैं आज्ञा जरूर देता हूँ लेकिन आपको मुझ से मिलना चाहिये। मुझे मालूम हो कि किस के मुताल्लिक कहेंगे और कितना कहेंगे। दोनों साहब मुझ से चैम्बर में मिले थे और मैंने उनको इजाजत दी थी। आपसे मैंने पिछले मौके पर भी कहा था कि आप मुझ से मिलें।

श्री राजनारायण : हमारी परेशानी यह हुई कि हम देर से आये थे। मैंने फोन किया था। आप नहीं कहेंगे तो नहीं कहूँगा। हम अपनी स्थिति बता दें कि हमने सेक्रेटरी साहब को फोन कर दिया था कि आप चैयरमैन साहब से इतनी बात कह दें।

श्री सभापति : लेकिन मुझे तो मिलना चाहिये था ताकि मैं समझ लूँ। इसमें कोई हर्ज नहीं है, आप मुझ से कल मिल लीजिये।

श्री राजनारायण : लेकिन कल मैं नहीं रहूँगा।

श्री सभापति : आप जब फिर आयेंगे तो मैं जरूर इजाजत दूँगा।

श्री राजनारायण : बहुत ही आवश्यक प्रश्न था, अगर आप आज्ञा दे दें तो . . .

श्री सभापति : मेरे लिये जरा मुश्किल है। यहां नोटिस कबूल होने के पहले जो इजाजत देता हूँ वह अपनी जिम्मेदारी पर देता हूँ कि

यहां बात कही जा सकती है लेकिन उसमें शर्त यह लगाई जाती है कि मुझ से पूछ लिया जाय करे, मुझे बता दिया जाय। मैं उससे हटना नहीं चाहता हूँ। अगर मैं आपके लिये हटूंगा तो सब के लिये हटूंगा।

श्री अर्जुन अरोड़ा (उत्तर प्रदेश) : पूछ लेते, देर में क्यों आये।

श्री राजनारायण : हल्ला न कीजिये, यह अनावश्यक है। श्रामन्।

श्री सभापति : इसको आप नजर अन्दाज कर दीजिये।

श्री राजनारायण : हमें तो इतना ही कहना था कि उत्तर प्रदेश में 61 व्यापारी जो पकड़े गये थे, वे डढ़ बजे रात को छोड़ दिये गये . . .

श्री सभापति : नहीं, नहीं। आप इजाजत लेंगे तो मैं जरूर इजाजत दूंगा। मैं जरूर आपको मामला उठाने की इजाजत दूंगा। मुमकिन है कि आपका नोटिस कबूल हीं कर लिया जाय।

श्री राजनारायण : उसका महत्व कुछ रह ही नहीं जायगा। जो महत्व था वह तो वहां का मुख्य मंत्री ने खत्म कर दिया।

SHRI NAND KISHORE BHATT (Madhya Pradesh) : Sir, I have also given a Calling Attention Notice

MR. CHAIRMAN : I do not know about it. You should have met me if you wanted to raise the question of the Calling Attention Notice, which has not been accepted. You are supposed to meet me in my chamber and tell me about it and get my permission.

STATEMENT RE REPORTED MASSING OF PAKISTANI ARMED FORCES ON THE CEASE-FIRE LINE AND CONSEQUENT THREAT OF TWO-PRONGED ATTACK ON INDIA

THE MINISTER OF DEFENCE PRODUCTION IN THE MINISTRY OF DEFENCE (SHRI A. M. THOMAS) : Mr. Chairman, Sir, on the 2nd August, the Defence Minister made a statement on the

military build up in Pakistan. In view of the interest shown by the Members to have further information on this subject I am making this further statement. Contrary to expectations flowing from the Tashkent Agreement, all reports indicate that Pakistan is rapidly increasing its military strength. By and large, it has recouped the losses in arms and equipment it sustained in the September 1965 operations. It has a programme to increase its army from 5 divisions to 11 divisions. It has already got two armoured divisions but the losses in armour it suffered in the September 1965 operations had depleted the strength of these divisions. Pakistan has received over 200 tanks from China which should go a long way in recouping the losses it sustained. Simultaneously a number of now Pak-occupied Kashmir divisions have been raised and the Pak-occupied Kashmir manpower has increased to over 30,000 men.

The new raisings are at various stages of training and equipment. In equipping its forces, Pakistan has been largely assisted by China. China has agreed to supply enough equipment to arm at least two divisions. In addition, China and other countries have provided financial accommodation and with this help Pakistan has been able to procure through certain other countries large unspecified quantities of arms and ammunition.

The Pakistan Air Force has also recouped its losses of fighters and fighter-bombers and has today 5 more squadrons of fighter and fighter-bombers than in 1965. It has been able to build up its Air Force primarily by the supply made by China of MIG-19 and MIG-15 aircraft. It has also acquired a number of F-86 aircraft. These aircraft were originally in West Germany and are reported to have arrived in Pakistan through Iran. There are also reports that China has supplied Pakistan some IL-28 bombers.

Pakistan is also engaged in building defences and improving communications. We have information that Pakistan is improving its communications in Skardu and also trying to build up its forces in that area.

Till 1965 the equipment of the Pak Army consisted essentially of arms and equipment received from the United States of